

FIR No. 224/2021
PS : Sarai Rohilla
U/s 381/411 IPC
State Vs. Baijnath Kumar S/o Mathri Shah

(Through Video Conferencing)

01.05.2021

1st bail application u/s 437 Cr.P.C for grant of bail on behalf of applicant/accused Baijnath Kumar S/o Mathri Shah

Present: Ld. APP for the State
A.K. Sharma for accused.

Counsel for accused has submitted that accused is in JC since 29.04.2021 and has been falsely implicated in the present case. He has further argued that the contents of the FIR simply states that the accused was found with the possession of stolen article, and that there is no incriminating fact to suggest that the accused was himself involved in the theft, if any.

He has pressed that the accused is the sole bread earner of his family and that benevolent view may be taken while considering this application

I have heard Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has clean antecedents as no previous involvements report has been reported, furthermore, at this stage there is no incriminating evidence on record to suggest involvement of accused in the actual theft. Additionally recovery of stolen articles have already been made. Accused is also no longer required for custodial interrogation. In these circumstances, I see no reason to keep the accused confined any longer, therefore accused is admitted on bail.

Additionally, in the facts and circumstances and ratio propounded in judgment titled as Own Motion vs. State, CRL.REF 01/2018, accused be released on personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned jail superintendent. Accused Baijnath Kumar S/o Mathri Shah be released from the custody forthwith if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

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(Charu Asiwali)
MM-04/Central:
Delhi/01.05.2021

E.FIR No. 0784/2020
PS : Sarai Rohilla
U/s 411 IPC
Stat/e Vs. Mohd. Samim @ Murgi S/o Mohd. Mukim

(Through Video Conferencing)

01.05.2021

Bail application U/s 437 Cr.P.C on behalf of accused Mohd. Samim @ Murgi S/o Mohd. Mukim

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for accused.

LAC for accused has submitted that accused is in JC since 12.01.2021 and has been falsely implicated in the present case.

I have heard LAC for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 13.01.2021. Investigation has already been completed as charge-sheet has been filed. I see no reasons to keep the accused confined any longer, as he is no longer required for custodial interrogation. Accordingly, accused Mohd. Samim @ Murgi S/o Mohd. Mukim be released on bail on furnishing bail bond for a sum of Rs. 10,000/- with one surety of like amount. Accused Mohd. Samim @ Murgi S/o Mohd. Mukim be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

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CHARU ASIWAL
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(Charu Asiwal)
MM-04/Central:
Delhi/01.05.2021

FIR No. 0763/2020
PS : Sarai Rohilla
U/s 411/34 IPC
Stat/e Vs. Mohd. Shamim @ Mirgi

(Through Video Conferencing)

01.05.2021

Bail application U/s 437 Cr.P.C on behalf of accused Mohd. Shamim @ Mirgi S/o Mohd. Mukeem

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for accused.

LAC for accused has submitted that accused is in JC since 22.12.2020 and has been falsely implicated in the present case.

I have heard LAC for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 22.12.2020. Investigation has already been completed as charge-sheet has been filed. Accused is also no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Mohd. Shamim @ Mirgi S/o Mohd. Mukeem be released on bail on furnishing bail bond for a sum of Rs. 10,000/- with one surety of like amount. Accused Mohd. Shamim @ Mirgi S/o Mohd. Mukeem be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

CHARU ASIWAL
(Charu Asiwali)
MM-04/Central:
Delhi/01.05.2021

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